# Affidavit to be furnished by the candidate along with Nomination Paper before the Returning Officer

For election to BIHAR VIDHAN SABHA. (Name of the House) From...62, PURNEA GENERAL Constituency (Name of the Constituency)

I VIJAY KUMAR KHEMKA., son/daughter/wife of LATE SRI MANGAL CHAND KHEMKA Aged 60 years, resident of SONALI CHOWAK, N.H-31, POST-GULABBAGH, P.S-SADAR, DIST-PURNEA (BIHAR) (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I am a candidate set up by-BHARTIYA JANTA PARTY (B.J.P)--(name of the political party) / am contesting as an Independent candidate.

### (2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1.	Self	AEOPK9402J	2019-20	1003320.00
2.	Spouse-SUCHITRA DEVI	ADJPD8492M	2019-20	181720.00
3.	Dependent 1	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3	NIL	NIL	NIL

### (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	cognizance, Sections of the Act and description	K.Hat (Maranga) P.S Case No – 677/15 U/S 188, 171(H) IPC. Allegation – A slogan "अबकी बार आजपा सरकार" was found written on a wall of the house of Sri Pradip Das.
(b)	Name of the court, Case No. and Date of order taking cognizance :	ACJM-1 Cum Public Representative Spl. Court Purnea ,(Cognizance taken on 20.04.2017), K.Hat (Maranga) P.S Case No- 677/15 (G.R.No – 4580/2015), Cognizance in court of Patna Civil Court Special Judge 71/18
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	Trail is Pending

### (4) Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL	
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	HIL	

Vyay lung blostos

# (5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

### A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate. 5. Details including amount is to be given separately in respect of each investment)

SI. No.	Description	Self	Spouse	Depe ndent -	Depe ndent -	Dep ende nt- 3
(i)	Case in hand (on 31-03-2020)	Rs. 694637.00	Rs. 126074.00	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non- Banking Financial Companies and Cooperative societies and the amount in each such	Andhra Bank A/C – 201710100052143, Rs = 29169.50	UPTO 31-03-2020  SBI SB A/C - 30733742684, Rs.= 74067.00.00  HDFC Bank SB A/C - 50100094858211, Rs = 41564.62  Total Rs :- 115631.62	NIL	NIL	
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount		NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving Insurance policies and investment in any	LIC Policies and Values Current (30.08.2020) 527045593 RS - 362220.00 526118779 Rs - 76290.00	LIC Policies and Values <u>Current (30.08.2020)</u> 849597135, Rs - 237474.00 523594232, Rs - 61748.00  Total Rs = 299222.00	NIL	NIL	
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	- UPTO 31-03-2020 Niraj Trading Co, Rs:- 1550000.00 Jindal Enterprises Rs: 1700000.00 Chiranjiv Khemka, Rs:- 250000.00 Security Deposit (BSEB) Rs - 2400.00 TDS (A.Y 2020-21): 163031.00 Total Rs:- 3665431.00	NIL	NIL		NIL

Vy ay limor Clarky

vi)	Motor Vehicles/ Aircrafts/ Yachts/Ships (Details of Make, registration number etc. year of purchase and amount	•	NIL	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing (s) (give details of weight and value) (current market Value Dt:-30.08.20)	Gold Chain (27 gm) 26-05-2015, Rs. 84507.00 Gold Ring (23 gm) Gift from Marriage, Current Value Rs. 126500.00 Total Rs:-211007.00 Current Market Value	Gift from Marriage & other Gold (300 gms) Current Rate Rs. 16,50,000.00 Silver (1.00 Kg) Rs. 64,500.00 Total Rs:-17,14,500.00 Current Market Value	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest (Date: 31/03/2020)	assets		NIL	NIL	NIL
(ix)	Gross Total Value	Rs: 91,41,285.09	Rs: 22,70,527.62	NIL	NIL	NIL

Yyaylina ldentes

## B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format.

SNo	Description	Self	Spouse	Depend -1	Depend -2	Depend-3
(i)	Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase)at the time of purchase	NIL.	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	ML	NIL	MIL	HIL	NIL
	Area (Total measurement in sq. ft.)	MIL	HIL	HIL	HIL	NIL
	Whether inherited property (Yes or NO)	HIL	INF	nır	HIL	NIL
	Date of purchase in case of self acquired property	NIL	MIL	HIL	MIL	HIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	HIL	ML	NIL.	ML
	Any Investment on the land by way of development, construction etc. Approximate	ML	HIL	ML	HIL	NIL
	Current market value	HIL	HIL	NIL	NIL	ML
(iii)	Commercial Buildings (Including apartment) -Location(s) -Survey number(s)	MOUZA-FATHPUR (KASBA) THANA - 244 KHA1A - 199 KHA3RA - 257   258	NIL	ML	ML	NıΓ
	Built up Area (Total measurement in sq. ft.)	17000 574.	NIL	NIL	NIL	NIL

Vyay ling Clarks

	Whether inherited property (Yes or NO)	NIL	HIL	HIL	HIL	HIL
	Date of purchase in case of self acquired property	29/10/2007, 26/10/2007	HIL	NIL	ME	HIL
	Cost of property (in case of purchase) at the time of purchase	346,865=00	HIL	ヤレ	HIL	NIL
	Any Investment on the property by way of development, \$\frac{1}{2}\text{13-26}\$ construction etc. (GOWDAN)	6571000=W AND 4198350=W	HIL	NIL	HIL	NIL
	Approximate Current market value	1,61,00,000=00	NIL	HIL	NIL	HIL
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	NIL	MOVZA-ABDULANA GULAOBACH, THAND-100/1 Khata – 641 Khara-1538	AL NIL	HIL	HIL
	Area (Total measurement in sq. ft.)	HIL	2602.86 Sq.H.	NIL	HIL	HIL
į	Built up Area (Total measurement in sq. ft.)	HIL	2100 Sq.H.	N'L	MIL	NIL
	Whether inherited property (Yes or NO)	NIL	HIL	MIL	NIL	N.L.
3	Date of purchase in case of self acquired property	HIL	06-09-1993	NIL	HIL	NIL
	Cost of property (in case of purchase) at the time of purchase	HIL	40000 = 00	HIL.	HIL	NIL
	Any Investment on the land by way of development, construction etc.	N. L. W.	2436769 = 00 W + 210745 = 00 2647514 = 00	NIL	HIL	HIL
	Approximate Current market value	NIC	5900000≥00	1	HIL	HIL
(v)	Others (such as interest in property)	NIL	NIL	HIL	MIL	HIL
(vi)	Total of Current Market Value of (i) to (v) above	1,61,00,000=00	59,00,000=00	HIL	NIL	HIL

Vijay kumarldake 9

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

SLNe	Description	Self	Spouse	Depend-1	Depend-2	Depend-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan (31-03-202b)	SBI BIHAR VIDHAN SABHA- PATHA CAR LOAN RX: 40,000=00	אור	HIL	HIL	++11_
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	HIL	211	+1L	HIL

Vigay lemor blendag

	Any other liability	NIL	NIL	NIL	NIL	HIL
	Grand total of liabilities 31/03/2020	40,000.00	NIL	NIL	NIL	HIL
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	NIL	HIL	HIL	HIL
	Dues to departments dealing with supply of water	HIL	HIL	NIL	HIL	HIL
	Dues to departments dealing with supply of electricity	MIL	HIL	ML	HIL	HIL
	Dues to departments dealing with supply of telephones/mobiles	HIL	HIL	NIL	HIL	ML
	Dues to departments dealing with government transport (including aircrafts and helicopters)	HIL	NIL	HIL	HIL	МГ
	Income Tax Dues	NIL	HIL	HIL	HIL	HIL
	Wealth Tax Dues	NIL	NIL	NIL	MIL	HIL
	Service Tax Dues	MIL	7+1L	HIL	HIL	HIL
	Municipal /Property Tax Dues	N.L	HIL	HIL	HIL	MIL
	Sales Tax Dues	HIL	HIL	HIL	HIL	HIL
	Any other dues	NIL	HIL-	HIL	HIL	HIL
(iii)	Grand total of all Govt. dues	HIL	NIL	HIL	HIL	NIL

(7) Details of profession or occupation: a. Self... व्यवसार्थ, सप्तान्येन एव जनप्रतिनीध

b. Spouse ... जानाम रवम् ग्रह कार्य

(8) My educational qualification is as under:

10th (Metric) - 1974, SUMRIT HIGH SCHOOL, BANMANKHI, (Bihar School Examination Board, Patna)

12th (Intermediate) - 1976, Lalit Narayan Mithila University, Darbhanga

### (9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh. Vijay Kumar Khemka
2.	Full postal address	SUNOLI Chowk, N.H-31, Gulabbagh, P.S- Sadar, Dist -Purnea, Bihar - 854326
3.	Number and Name of the constituency and state	62, PURNEA GENERAL CONSTITUENCY
4.	Name of the Political party which set up the candidate (otherwise write 'Independent')	BHARTIYA JANTA PARTY (BJP)
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A

My Cy lema Clarks

	(b) Total number of Pending cases where the court (s) have taken cognizance  PAN of			ONE			
6.					Year for which last Income Tax Return filed		wn
	(a)	Candidate Up to (31/	03/2020)	2019-20		1003320	.00
	(b)	Spouse: Up to (31)	03/2020)	2019-20		181720	.00
	(c)	Dependents		N.A		N.A	
7.		Details	of Assets and Lia	abilities in rupees(.	31.03.2020	)	7/
		Description	Self	Spouse	Depende nt - 1	Dependent -2	Dependent
A.		Moveable Asset (Total value)	20,26,217.00	15,100.00	NIL	NIL	NIL
B.		Immovable Asset	3,46,865.00	40,000.00	NIL	NIL	NIL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	66,69,350.00	26,47,514.00	NIL	NIL	NIL
8	(ii)	Approximate Current Market Price of Asset (Total Value)	1,61,00,00.00	59,00,000.00	NIL	NIL	NIL
8		Liabilities					
		(i) Government dues (Total)	NIL	NIL	NIL	NIL	NIL
		(ii) Loans from Bank, Financial Institutions and others (Total)	40,000.00	NIL	NIL	NIL	NIL
9.	Pa	Financial Institutions and others (Total) ghest educational qualific 10th (Metric) – 1974, SUMI (Ina) 12th (Intermediate) – 1976,	ation: RIT HIGH SCHOO	OL, BANMANKHI,	(Bihar Scho		L

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PURNEA this the 2nd day of SEPTEMBER 2020.

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.